

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**18(ND)/2015**

**IN THE MATTER OF:**

Sh. Vikram Kapur & Ors.

.... Petitioner/Applicant

Vs.

M/s. Atlas Cycles (Haryana) Ltd. & Ors.

.... Respondent

**Order u/S. 397/398 of the Companies Act, 2013**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Angad Mehta, Adv. Arsh along with Ms. Meenu  
Gupta in CA-89/2024

For the Respondent : Adv. SP Singh Chawla, Adv. Kunal Surhatia

**ORDER**

**New Ivn. P 01/2024**

Notice of this Application be issued to the Respondent(s)/Non-applicant(s) returnable **on 02.05.2024.**

**New CA-89/2024**

Notice of this Application be issued to the Respondent(s)/Non-applicant(s) returnable **on 02.05.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**